

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

## **Petition No. 103/TT/2020**

Date: 14.7.2021

To

Shri S.S. Raju  
Chief General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Truing up of Transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019-24 tariff block for Additional Special Energy Meters in Northern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 30.7.2021:

### **2014-19 period**

- a) Reasons for claiming additional Capital Expenditure (ACE) after cutoff date in accordance with Regulation 14(3)(v) including but not limited to the following details:
  1. Estimated package wise breakup of total cost for which the payments have been withheld;
  2. Breakup of undischarged liabilities with respect to each package;
  3. Package-wise reasons for withholding of such payments;
  4. Package-wise reasons for eventual release of such payments .
  
- b) Undertaking on affidavit giving details of actual equity infused for the additional capitalisation during 2014-19 for the given transmission asset(s).

**2019-24 period**

- c) Confirmation whether any further 'previously recognized liabilities' remain to be discharged for 2019-24 period;
- d) Confirm whether additional ACE is expected beyond 2023-24;
- e) Provide the details of decapitalization, if any.

**Forms**

- f) Provide flow of liabilities statement as per Annexure – I attached herewith.
2. Provide the copy of Investment Approval and copy of Revised Cost Estimate, If any.
  3. Confirm that the instant assets are currently in use and if there has been any de-capitalization.
  4. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
  5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)



